

DIVISION BENCH
COURT - I

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/67(KB)2023
IA(I.B.C)/356(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	ADITYA BIRLA FINANCE LIMITED VS SARITA MISHRA
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. Rishav Banerjee, Adv. : For Financial Creditor
Ms. Ranjabati Ray, Adv.
Ms. Ritika Ghosh, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. RP's report is on record. Let the same be shared with the Personal Guarantor, if not already done.
3. Registry is directed to issue notice to Personal Guarantor by speed post and e-mail and place tracking information on record.
4. Reply affidavit be filed within 10 days. In the event, no one turns up to date on behalf of the Personal Guarantor, appropriate orders would be passed.
5. Post this matter on **6/08/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)